

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal Nos. 946-947/2019

ASHOK KUMAR SINGH CHANDEL

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

([HEARD BY : HON. THE CHIEF JUSTICE, HON. S. RAVINDRA BHAT AND HON. PAMIDIGHANTAM SRI NARASIMHA, JJ.])

WITH

Cr1.A. No. 1030-1031/2019 (II)

Cr1.A. No. 1046-1047/2019 (II)

Cr1.A. No. 1269-1270/2019 (II)

Cr1.A. No. 1804-1805/2019 (II)

Cr1.A. No. 1980-1981/2019 (II)

Cr1.A. No. 1279-1280/2019 (II)

SLP(Cr1) No. 10742/2019 (II)

W.P.(Cr1.) No. 57/2022 (X)

Date : 04-11-2022 These matters were called on for pronouncement of judgment today.

For Parties : Mr. Harin P. Raval, Sr. Adv.
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Mr. Rohit Pandey, Adv.
Mr. Vipul Shukla, Adv.
Mr. Simarjeet Singh Saluja, Adv.
Mr. Nikhil chand Jaiswal, Adv.
Ms. Ishita Sinha, Adv.
Mr. Ramjee Pandey, AOR

Mr. Sarvesh Singh Baghel, AOR

Mr. Aviral Saxena, Adv.
Mr. Krishnanand Pandeya, AOR

Hon'ble Mr. Justice Pamidighantam Sri Narasimha pronounced the reportable judgment of the Bench comprising Hon'ble the Chief Justice of India, Hon'ble Mr. Justice S. Ravindra Bhat and His Lordship.

Criminal Appeal Nos. 946-947/2019 filed by Ashok Kumar Chandel, Criminal Appeal Nos. 1030-1031/2019 filed by Ashutosh @ Dabhu, Criminal Appeal Nos. 1269-1270/2019 filed by Pradeep Singh and Uttam Singh, Criminal Appeal Nos. 1804-1805/2019 filed by Bhan Singh, Criminal Appeal Nos. 1980-1981/2019 filed by Sahab Singh, Criminal Appeal Nos. 1279-1280/2019 filed by Naseem are dismissed and the judgment of the High Court of Judicature Allahabad in Government Appeal No. 5123/2002 dated 19.04.2019 is affirmed.

It is informed that Appellant Raghuvir Singh died on 15.08.2022 pending disposal of these appeals, his Criminal Appeal Nos. 1046-1047/2019 stands abated. The SLP (Crl.) No. 10742/2019, filed by Rajiv Shukla, the informant (PW-1) for enhancement of the sentence is dismissed.

W. P. (Crl.) No. 57/2022, filed by the informant (PW-1), is dismissed in terms of signed reportable judgment.

Pending application(s) shall stand disposed of.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)